

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

RA 246/2016 in  
OA 3479/2013

New Delhi, this the 8th day of November, 2016

**Hon'ble Mr. P.K. Basu, Member (A)**

Asha Baxi  
W/o Late Shri Himanshu Baxi  
Aged about 59 years  
R/o B-215, Priyadarshini Vihar,  
New Delhi-110092

....Applicant

Versus

Union of India & ors.

1. Union of India  
Through the Secretary  
Ministry of Textiles  
Udyog Bhawan,  
Dr. Maulana Azad Road  
New Delhi-110011
2. The Director General  
National Institute of Fashion Technology  
NIFT Campus, Hauzkhast  
New Delhi-110016
3. The Registrar (Establishment)  
National Institute of Fashion Technology  
NIFT Campus, Hauzkhast  
New Delhi-110016

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the  
order dated 6.09.2016 passed in OA 3479/2013.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

( P.K. Basu )  
Member (A)

/dkm/